

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.42/(MAH)/2016
IA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2017

NAME OF THE PARTIES: Aneesha Dutt & Anr.
V/s.
M/s. Northbridge Capital Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms. Chaitrika Patki 1/b Vidhii Partners	Adv. for Petitioners	<i>Chaitrika</i>
2.	Ms. Priyanka Shah for Zaid Ansari	for Respondent	<i>Priyanka</i>

COMMON ORDER

T.C.P. No. 91 to 96/397-398/CLB/MB/MAH/2015

C.P. No. 42/387-398/NCLT/MB/2016 (Old CP No. 11/ND/2016)

1. Ld. Representatives of both the sides are present. An Order of NCLT, Principal Bench, New Delhi dated 12.01.2017 is placed on record according to which all the 7 Petitions are to be clubbed and to be transferred to Court No.1 because the Share Capital in C.P. 11/2016 is more than the prescribed limit of Rs. 50 Lacs.
2. As a result, these petitions are hereby directed to be transferred to Court No. 1. After completion of formalities of transfer of records, fresh notices shall be issued to the concerned parties.
3. At present all the petitions are adjourned **Sine die**.

Dated: 17th January, 2017

Sd/-
M. K. SHRAWAT
Member (Judicial)